

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 1030 of 2019**

**IN THE MATTER OF:**

**The RP of Unity Infraprojects Ltd.**

**.....Appellant**

**Vs.**

**Present :**

**For Appellant:                    Mr. Kunal Vajani, Ms. Isha Kumar, Advocates**

**O R D E R**

**15.10.2019 -** If the matter has not yet been decided, the 'Resolution Professional' instead of moving before this Appellate Tribunal should have requested the Hon'ble Members to take up the matter in view of the time prescribed under the law. If such request is made, we hope and trust that the Adjudicating Authority will consider the same and disposed of the matter expeditiously. The appeal stands disposed of.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/gc